

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2215
ANSWERED ON 12.02.2026**

KORADI THERMAL POWER PLANT

†2215. SHRI SANJAY HARIBHAU JADHAV:

**Will the Minister of POWER
be pleased to state:**

(a) whether it is a fact that Maharashtra State Power Generation Company Limited (MAHAGENCO) has failed to install Flue Gas Desulphurisation (FGD) at Koradi Thermal Power Plant which is mandatory as per the Ministry's notification of 2015 and if so, the reasons therefor;

(b) whether it is a fact that the FGD project is getting delayed due to continuous retendering since 2019 and if so, the details of cancelled tenders;

(c) whether Letter of Award (LoA) was issued for the work in November 2023, if so, the details thereof;

(d) whether the Koradi FGD work was not carried out by the company;

(e) if so, the reasons therefor and the action taken thereon; and

(f) whether tender has been reissued for Koradi FGD work, if so, the details thereof along with the expected time for its completion?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (f) : Koradi Thermal Power plant is owned by Maharashtra State Power Generation Company Limited (MAHAGENCO) and comprises 04 units, viz. Unit No. 6 (210 MW) and Units No. 8, 9 and 10 (3 x 660 MW).

Flue Gas Desulphurisation (FGD) system in respect of Unit No. 6 has been commissioned on 31.12.2024. However, in respect of Units 8, 9 and 10, tenders for installation of FGD have been invited on multiple occasions. The details of cancellation/re-tendering are as under:

(i) 30.05.2017 - 1st time tender was initially published for Unit No. 10. Retendering was decided as the quoted rates were high for a single unit and it was decided to retender by combining Units 8, 9 and 10.

(ii) 01.03.2019 - 2nd time tender published for Units No. 8, 9 and 10. The tender was cancelled in August 2019.

- (iii) **25.09.2019 - 3rd time tender published for Units No. 8, 9 and 10. Considering the requirement of Rule 144 (xi) of General Financial Rules, 2017, issued by Ministry of Finance, Government of India, this tender was subsequently cancelled.**
- (iv) **04.11.2020 - 4th time tender published for Units No. 8, 9 and 10. Tender was cancelled in November 2022.**
- (v) **10.03.2023 - 5th time tender published for Units No. 8, 9 and 10. Letter of Award issued on 16.11.2023 to M/s Shapoorji Pallonji & Company Private Ltd. Subsequently, the contract was terminated on 02.06.2025 at the risk and cost of M/s SPCPL and Bank Guarantees forfeited as agency failed to fulfill contractual obligations including Non submission of Performance Bank Guarantee / Security Deposit and delay in execution of work.**
- (vi) **11.06.2025 - 6th time tender published for Units No. 8, 9 and 10.**

As per Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification dated 07.12.2015 and its subsequent amendments, Koradi Thermal Power Plant has been categorized under Category 'A' and timeline for compliance of SO₂ emission standards for such units is 31.12.2027.
